### 08-05-2013

Learned counsel, Mr. R.B.Pradhan entered appearance on behalf of respondent No.1.

Wait for the service report of respondent No. 2 for another two weeks.

List this case again on 22-5-2013.

JUDGE

#### 08-05-2013

As ordered earlier, the petitioner is to take steps for service of notice to the respondents No.2 to 5 by Registered AD within five days. So far as the respondent No.1 is concerned, await service report.

List this case again on 29-5-2013.

Interim order passed earlier shall continue till next date.

**JUDGE** 

### MC[WP(C)SH]479/2012 in WP(C)[SH]No.347/2005

# BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

08-05-2013

List this case again on 13-05-2013.

**JUDGE** 

### WP(C)[SH]251/2012

## BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

08-05-2013

Mr.S.C.Shyam, learned CGC appearing for the respondents made an assurance before this Court that the affidavit-in-opposition on behalf of the respondents will be filed within seven days.

List this case again on 20-05-2013 for necessary orders.

**JUDGE** 

### WP(C)[SH] No.19/2013

# BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

08-05-2013

List this case again on 13-05-2013.

JUDGE

#### 08-05-2013

Mr.SC Shyam, learned CGC appearing for the respondent Nos. 1, 2 and 3 prays for four weeks time for filing affidavit-in-opposition on behalf of the respondents. As prayed for, four weeks time is granted.

Await service report for the respondent No.4.

List this case on 5-6-2013.

JUDGE

### 08-05-2013

Learned counsel GA appearing for respondents prays for four weeks time for filing affidavit-in-opposition.

The prayer is granted.

List this case on 29-5-2013.

JUDGE

08-05-2013

Office notes dated 5/2/2013 indicates that AD Card for respondent No.2 had been received.

None appears for respondent No. 4 without showing any cause.

Petitioner is directed to take fresh steps for service of notice to respondent No.5 within seven days. Learned counsel appearing for the petitioner submits at the Bar that several times have been granted to respondents No. 1 to 4 for filing affidavit-in-opposition. However, as prayed for by Mr. S.Sen Gupta, learned State counsel, further four weeks time is granted for filing of affidavit-in-opposition on behalf of respondent No. 1 to 4.

List this case again on 5-6-2013.

JUDGE

### 08-05-2013

Further two weeks time is granted to the petitioner for filing rejoinder.

List this case again on 29-5-2013.

JUDGE

### WP(C)[SH] No.89/2013

# BEFORE THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

08-05-2013

List this case again on 13-05-2013.

JUDGE